

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**C.P. No. 391/2018**

**with**

**O.A. No. 1837/2018**

**M.A. No. 2178/2018**

**M.A. No. 2621/2018**

**M.A. No. 2780/2018**

**This the 23<sup>rd</sup> day of September, 2019**

**Hon'ble Mr. R.N. Singh, Member (J)**

**Hon'ble Ms. Aradhana Johri, Member (A)**

Jitender Kumar S/o Sh. Suresh Kumar Giri  
R/o H. No. 422, Sarvodaya Nagar, Pratap Vihar,  
Ghaziabad (UP)

...Applicant

(By Advocate: Sh. U. Srivastava)

**VERSUS**

Sh. K.V. Chowdary, Central Vigilance Commissioner  
Satarkta Bhawan, Block-A, GPO Complex  
INA, New Delhi

...Respondent

(By Advocate: Ms. Tatini Basu)

**ORDER (Oral)**

**Hon'ble Mr. R.N. Singh, Member(J):**

Heard both the parties.

**CP No. 391/2018**

At the outset, learned counsel for applicant submits  
that he is not pressing the Contempt Petition any more in

view of the fact that there is a statement at the end of the respondent that the applicant has resumed his duty in his parent department and learned counsel for applicant is not having any further instructions from his client.

Accordingly, CP is dismissed as not pressed.

**OA No. 1837/2018**

Learned counsel for applicant does not press the OA also keeping in view the facts noted above. Accordingly, OA is dismissed as not pressed. Pending MAs also stand dismissed.

No order as to cost.

**(Aradhana Johri)**  
**Member (A)**

/akshaya/

**(R.N. Singh)**  
**Member (J)**